

(a) whether the Soviet Union has offered to set up a giant size nuclear power plant in India;

(b) if so, details of the proposal and the capacity of the proposed plant;

(c) whether the Soviet proposal involved any technology transfer scheme; and

(d) whether the proposal has been studied and whether any decision taken thereon?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI) (a) to (d) A Technical Team from India recently visited the Soviet Union to ascertain various technical details of the offer of assistance in setting up a nuclear power station in India. When the report of the Technical Team is received, the Government will examine the offer from various angles before taking a final decision.

R. & D. Facilities in Integrated Circuits Microprocessors Technology etc.

*363. SHRI HIRALAL R. PARMAR: Will the PRIME MINISTER be pleased to lay a statement showing:

(a) the facilities existing in India for research and development in Integrated Circuits, Microprocessors and L.S.I./V.L.S.I. Circuits Technology;

(b) the names and addresses of research institutes/Universities providing the aforesaid facilities with full details of the courses and research being conducted by them;

(c) whether there is any such Research and Development Centre in the University of Delhi also; and

(d) if not, the reasons therefor?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Treatment Meted out to undertrials in Tihar Jail.

*364. SHRI MOHAMMAD ASRAR AHMAD: Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) whether the attention of Government has been drawn to a news item captioned "Three boys in Tihar appeal to Court" appearing in Indian Express, dated 12 February, 1983;

(b) if so, whether Government have enquired into the allegations about torture and inhuman treatment meted out to three undertrial boys in Tihar Jail;

(c) what steps are being formulated/have been formulated to put a stop to this inhuman behaviour in jail;

(d) what action has been taken against the criminals and jail authorities responsible for the same;

(e) whether any surprise visit was made to this jail from time to time by persons in authority; and

(f) if so, how many such checks were conducted during 1980-81, 1981-82 and 1982-83?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir.

(b) The Additional District & Sessions Judge, Delhi, who was directed by the Delhi High Court on 11th February, 1983 to enquire into the allegations visited the **R&D Facilities in integrated Circuits**, the factory in the Central Jail, Tihar on 16th February, 1983 in connection with the inquiry. The details/findings in this regard are awaited.

(c) to (f) Juvenile prisoners are being lodged separately from other prisoners and are kept in Ward No. 2 in Central Jail, Tihar. This Ward has also cellular accommodation for separation of the prisoners at night. Every effort is made by the Jail authorities to ensure that on no pretext juvenile prisoners are left alone with the other category of prisoners.